

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 16th day of April, 2001.

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

ORIGINAL APPLICATION NO. 964 OF 1998

Binod Kumar Singh,
s/o T.B. Singh,
W.T.M. under Divisional Signal
and Telecom Engineer (Mini-Microwave),
Eastern Railway, Mughalsarai,
r/o Quarter No.506, Central colony,
Mughalsarai, Chndauli, U.P.

..... Applicant

(By Advocate: Sri S.K. Misra
and Sri S.K. Dey)

/ Versus

1. Union of India through General Manager,
Eastern Railway, Fairlee Palace,
17, Netajee Subhas Road, Calcutta.
2. Chief Signal & Telecom Engineer,
Eastern Railway, Fairless Palace,
17, Netajee Subhas Road,
Calcutta-1, West Bengal.
3. The Deputy Chief Signal & Telecom Engineer,
(Microwave) Eastern Railway, Asansol,
District Burdwan, West Bengal.

..... Respondents

(By Advocate: Sri K.P. Singh)

Contd..2

Qm

2.

O R D E R (ORAL)

(By Hon'ble Mr. Rafiq Uddin, JM)

The applicant Binod Kumar Singh, who is working at present as W.T.M. under Divisional Signal and Tele-Communication Engineer (Mini-Microwave), Eastern Railway, Mughalsarai, has approached this Tribunal for issuing direction to the respondents to consider him for promotion to the post of W.T.M. Grade II vide panel dated 12.6.98 with all consequential benefits.

2. The grievance of the applicant is that the respondents have called 219 candidates for trade test for the post of Wireless Maintenance Grade II without preparing any seniority list. It is also claimed that all the candidates, who were called for trade test, have been empanelled for the post of Wireless Maintenance Grade II, except 5 candidates, who absented, vide panel dated 12.6.1998. The applicant is also eligible for trade test but has been denied and ignored in an arbitrary manner. Hence, he has filed the present O.A.

3. We have heard counsels for the parties and perused the records.

4. It has been alleged by the learned counsel for the applicant that a representation dated 25.6.98 (Annexure No.A-7 to this O.A.) submitted to the Respondent no.3 is still pending before him and, therefore, the applicant has prayed that a direction may be issued to the Respondent no.3 to consider his representation and to pass appropriate orders with reasons thereon within the time fixed by this Tribunal.

3.

5. We accordingly dispose of this O.A. with a direction to the Respondent no.3 to consider and to pass appropriate orders on the representation dated 25.6.98 submitted by the applicant, as per rules within a period of three months from the date of communication of this order.

No order as to costs.

S. Basu

A.M.

D. M. J. M.

Nath/